

the complainant without prejudice to her defence in this case and subject to final decision of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. assisted by the learned counsel for the opposite party no.2 opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of her arrest or surrender within a period of six weeks from the date of this order, she shall be released on bail on depositing a demand draft of Rs. 2,75,000/- as ad interim victim compensation in favour of complainant-Makhan Mahto, subject to final decision of the case and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M. 1st Class, Bokaro, in connection with C.P. Case No.285 of 2019 subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner deposits the ad interim victim compensation amount, the court below is directed to issue notice to the complainant-Makhan Mahto and hand over the said demand draft to him, after proper identification.

It is also ordered that in case the petitioner applies for a certified copy of the agreement dated 04.10.2018 which the complainant claimed to have been entered into by the petitioner and her husband with the complainant and a copy of which has been supplied by the learned counsel for the opposite party no.2 and the hard copy of which is kept in record, the same be supplied to her on payment of requisite charges.

(Anil Kumar Choudhary, J.)